

AB

CENTRAL ADMINISTRATIVE TRIBUNAL, LUCKNOW BENCH

LUCKNOW.

C.A. No. 480 of 1991 (L)

Pati Raj Applicant.

Versus

Union of India
and others. Respondents.

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Hon'ble Mr. Justice U.C. Srivastava, V.C.

Hon'ble Mr. K. Obaidya, A.M.

(By Hon'ble Mr. Justice U.C. Srivastava, V.C.)

No counter reply is filed. The learned counsel for the respondents prays for further time to file the counter affidavit. There appears to be no justification to accept the same and accordingly the prayer is rejected. The application is directed against the termination order, as a matter of fact the order in question is not a termination order and the applicant who was a Baildar has been asked not to join the duties till direction from superior authority mentioned in, are not obtained. No person can be asked sit idle at home because awaiting certain direction from superior authority as such the order, is not order in the eye of law. It is not even a termination order, if it is a termination order. Accordingly, the application is allowed. In case the applicant is ^{asked} to continue in the service, otherwise the application has become infructuous. The application is disposed of.

Member (A)

Vice-Chairman

Dated:- 16/1/91.

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